

FORM NO. 138

[See rule 219(1)[Table: Sl. No. 1]]

**Quarterly statement of deduction of tax under section 397(3)(b) of the Act in respect of salary paid to employee under section 392, or
income of specified senior citizen under section 393(1) [Table: Sl. No. 8(iii)], for the quarter ended
(June/September/December/March) (Tax Year)]**

PART A			
Row No.	Particulars of the deductor		
1.	Type of deductor	<input type="checkbox"/> Government <input type="checkbox"/> Non-Government	
2.	Name	<i>(refer Note 1)</i>	
3.	Address	<i>(refer Note 2)</i>	
4.	Permanent Account Number	<i>(refer Note 3)</i>	
5.	Tax Deduction and Collection Account number		
6.	Email id		
7.	Contact number	Country Code	Number
8.	Tax year		
9.	Has the statement been filed earlier for this quarter	<i>Yes/No</i>	
10.	If answer to (9) is yes, then Return Receipt Number of original statement		
11.	If Government deductor/payer, please mention AIN of PAO/DTO/CDDO		
Particulars of the person responsible for deduction of tax			
12.	Name	<i>(refer Note 1)</i>	
13.	Permanent Account Number		
14.	Address	<i>(refer Note 2)</i>	
15.	Email id		
16.	Contact number	Country Code	Number

PART B: Details of tax Deducted at source and paid to the credit of the Central Government

1.	Sl. No.	Total tax (refer Note 4)	Total interest	Total fee (refer Note 5)	Total penalty/others	Total amount deposited as per challan / Total amount adjusted through Book Adjustment (B + C + D+E) (refer Note 6)	Mode of payment of tax (by way of challan/by way of book adjustment (refer Note 7)	BSR code/ Receipt Number of Form No. 137 (refer Note 8)	Date on which amount deposited through challan/ Date of transfer voucher (dd/mm/yyyy) (refer Note 8)	Challan Serial No. / DDO Serial No. of Form No. 137 (refer Note 8)	Minor Head of Challan (refer Note 9)
	A	B	C	D	E	F	G	H	I	J	K
2.	Details of salary paid and tax deducted thereon— (i) enclose Annexure-I along with each statement having details of relevant quarter in the case of employee and specified senior citizen. (ii) enclose Annexure -II along with the last statement i.e. for the quarter ending 31 st March having details for the whole tax year in the case of employee. (iii) enclose Annexure -III along with the last statement i.e. for the quarter ending 31 st March having details for the whole tax year in the case of specified senior citizen.										

DECLARATION

I, (name of the person responsible for deducting tax at source), having Permanent Account Number....., am the person responsible for deducting tax at source in the case of (name of the deductor).

I certify that all the particulars furnished above are correct and complete.

Place:

Signature of the person responsible for deducting tax at source:

Date:

Name:

Designation:

Notes:

1. (a) In case of individual, the first, middle and last name shall be provided in full without any abbreviations. In any other case also, name shall be provided in full.
(b) In case of Central Government, please mention name of Ministry/Department. In case of State Government, please mention name of the State.
2. The address shall contain i. Country/Region, ii. Flat/Door/Block number iii. Road/Street/Block/Sector, iv. PIN/ZIP Code, v. Post Office, vi. Area/locality, vii. District, viii. State.
3. It is mandatory for non-Government deductors/payers to quote Permanent Account Number. In case of Government deductors/payers, Permanent Account Number should be mentioned as "PANNOTREQD".
4. In column (B), total tax shall be sum of amount of tax deducted, Surcharge and Health & Education Cess.
5. Fee paid under section 427 for late filling of TDS statement to be mentioned in separate column of 'Total Fee' (column D).
6. In column (FE), Government DDOs to mention the amount remitted by the PAO/CDDO/DTO. Other deductors/payers to write the exact amount deposited through challan.
7. In column (G), Government deductors/payers to write "B" where TDS is remitted to the credit of Central Government through book adjustment. Other deductors/payers to write "C".
8. Challan/Transfer Voucher (CIN/BIN) particulars, i.e. H, I, J should be exactly the same as available at TIN 2.0/TRACES portal.
9. In column (K), mention minor head as marked on the challan.
10. Amounts to be filled in ₹ unless otherwise provided

ANNEXURE I: DEDUCTEE WISE BREAKUP OF TDS

Details of salary paid and tax deducted therefrom from the employees/specified senior citizen

Sl. No.	Challan Reference No. (Sl. No. of Table (Sl. No. A) in Part B)	Permanent Account Number of the employee/ specified senior citizen	Name of the employee/ specified senior citizen	Employee reference number provided by employer/ PPO number, if available	Section Code (refer Note 1)	Date of payment / credit (dd/mm/yyyy)	Date of deduction (dd/mm/yyyy)	Amount Paid or Credited
(A)	(B)	(C)	(D)	(E)	(F)	(G)	(H)	(I)
	Total Tax Deducted (refer Note 2)	Whether total amount of tax deducted as mentioned in column (J) has been deposited (Yes/No)	Total Tax deposited	Date of deposit (dd/mm/yyyy)	Reason for non-deduction / lower deduction/ higher deduction (refer Notes 3 and 4)	Certificate number of the certificate issued u/s 395(1) for non-deduction/lower deduction		
	(J)	(K)	(L)	(M)	(N)	(O)		

DECLARATION

I, (name of the person responsible for deducting tax at source), having Permanent Account Number, am the person responsible for deducting tax at source in the case of (name of the deductor).

I certify that all the particulars furnished above are correct and complete.

Place:
source:

Signature of the person responsible for deducting tax at

Date:

Name:

Designation:

Notes:

1. List of section codes is as under:

Section	Nature of Payment	Section Code
392	Payment to Government employees other than Union Government employees	1001
392	Payment to employees other than Government employees	1002
392	Payment to Indian Government employees	1003
393(1) [Table: Sl. No. 8(iii)]	Payment to Specified Senior Citizen	1032

2. In column (J), total tax shall be sum of amount of tax deducted, Surcharge and Health & Education Cess.

3. Write "A" if "lower deduction" or "no deduction" is on account of a certificate issued under section 395(1).

4. Write "C" if deduction is at a higher rate under section 397(2) on account of non-furnishing of PAN.

Committed value of pension under section 19(1) [Table: Sl. No. 7,8,9]	Compensation as received by workmen under section 19(1) [Table Sl. No. 10,11]	Amount received on voluntary retirement or termination of service under section 19(1) [Table Sl. No. 12]	Cash equivalent of leave salary encashment under section 19(1) [Table: Sl. No. 13,14]	Income chargeable under the head "Salaries" [(K + L) - (R + S + T + U + V + W + X + Y)]	Any loss from house property reported by employee as per section 392(4)(a)(iii)	Permanent Account Number of lender(s), if interest on housing loan is claimed under section 22(b) (refer Note 4)	Amount chargeable under any other head of income offered for TDS as per section 392(4)(a)(iv)	Gross Total Income (Z - AA + AC)	Deduction in respect of life insurance premia, contributions to provident fund, certain pension funds, notified pension schemes etc. under section 123					
									Gross amount	Deductible amount				
V	W	X	Y	Z	AA	AB	AC	AD	AE	AF				
Deductions in respect of amount paid/deposited to notified pension scheme under section 124(3)		Deduction in respect of contribution by Employer to pension scheme under section 124(1)(a)		Deduction in respect of health insurance premia under section 126		Deduction in respect of interest on loan taken for higher education under section 129		Deduction in respect of contribution by the employee to Agnipath Scheme under section 125 (1)		Deduction in respect of contribution by the Central Government to Agnipath Scheme under section 125 (2)		Total Deduction in respect of donations to certain funds, charitable institutions, etc. under section 133		
Gross amount	Deductible amount	Gross amount	Deductible amount	Gross amount	Deductible amount	Gross amount	Deductible amount	Gross amount	Deductible amount	Gross amount	Deductible amount	Gross amount	Qualifying amount	Deductible amount
AG	AH	AI	AJ	AK	AL	AM	AN	AO	AP	AQ	AR	AS	AT	AU
Deduction in respect of interest on deposits in savings account under section 153				Amount deductible under any other provision(s) of Chapter VIII				Total Amount deductible under Chapter VIII [AF + AH + AJ + AL + AN + AP + AR + AU]	Total taxable income (AD - BC)	Income Tax on total income	Rebate under section 156, if applicable	Surcharge, wherever applicable	Health and Education Cess	
Gross amount	Qualifying amount	Deductible amount	Section (refer Note 5)	Gross amount	Qualifying amount	Deductible amount								

							+ AX + BB]					
AV	AW	AX	AY	AZ	BA	BB	BC	BD	BE	BF	BG	BH
Form 39 Acknowledgment Number	Income (Arrears/ Advance paid etc.) on which relief under section 157 is claimed	Income- tax relief under section 157, when salary, etc. is paid in arrear or advance	Net tax liability [(BE + BG + BH) – (BF + BK)]	Total amount of tax deducted at source by the current employer for the whole year [aggregate of the amount in columns (J) of Annexure I for all the quarters in respect of each employee]	Reported amount of Tax deducted at source by other employer(s) [income in respect of which included in computing total taxable income in column (L)]	Amount reported as per section 392(4), of other tax deducted at source or collected at source other than reported in column BM & BN [income in respect of which included in computing total taxable income in column (AC)]	Total amount of tax deducted or collected at source for the whole tax year [BM + BN+ BO]	Short fall in tax deduction (+) or excess tax deduction (-) [BL-BP]				
BI	BJ	BK	BL	BM	BN	BO	BP	BQ				

DECLARATION

I, (name of the person responsible for deducting tax at source), having Permanent Account Number, am the person responsible for deducting tax at source in the case of (name of the deductor).

I certify that all the particulars furnished above are correct and complete.

Place:

Date:

Signature of the person responsible for deducting tax at source

Name:

Designation:

NOTES:

1. Salary includes wages, annuity, pension, gratuity (other than exempted under section 19(1) [Table: Sl. No. 4, 5 & 6], fees, commission, bonus, repayment of amount deposited under the Additional Emoluments (Compulsory Deposit) Act, 1974 (37 of 1974), perquisites, profits in lieu of or in addition to any salary or wages including payments made at or in connection with termination of employment, advance of salary, any payment received in respect of any period of leave not availed (other than exempted under section 19(1) [Table: Sl. No. 13 & 14], the aggregate of all sums that are comprised in the transferred balance as referred to in paragraph 11(2) of Part A of Schedule XI of an employee participating in a recognised provident fund(to the extent to which it is chargeable to tax under sub-paragraphs (4) and (5) thereof, any contribution made by the Central Government to the account of the employee under a pension scheme referred to in section 124 or any other sums chargeable to income-tax under the head 'Salaries'. Where an employer deducts from the emoluments paid to an employee or pays on his behalf any contributions of that employee to any approved superannuation fund, all such deductions or payments should be included in the statement.
2. Where an employer deducts from the emoluments paid to an employee or pays on his behalf any contributions of that employee to any approved superannuation fund, all such deductions or payments should be included in the statement.
3. Permanent account number of landlord(s) shall be mandatorily furnished where the aggregate rent paid during the Tax Year exceeds one lakh rupees.
4. Permanent account number of lender(s) shall be mandatorily furnished where the housing loan, on which interest is paid, is taken from a person other than a Financial Institution or the Employer.
5. List of section is as under:

Sl. No.	Section	Particulars
1	127	Deduction in respect of maintenance including medical treatment of a dependent who is a person with disability
2	130	Deduction in respect of interest on loan taken for residential house property
3	131	Deduction in respect of interest on loan taken for certain house property (not <i>covered u/s 130</i>)
4	134	Deduction in respect of rents paid
5	137	Deduction in respect of contributions given by any person to political parties
6	154	Deduction in case of a person with disability

Total taxable income (L - AE)	Income Tax on total income	Rebate under section 156, if applicable	Surcharge, wherever applicable	Health and Education Cess	Tax Payable [AG + AI + AJ - AH]	Income-tax relief under section 157	Net Tax Payable [AK - AL]
AF	AG	AH	AI	AJ	AK	AL	AM

DECLARATION

I, (name of the person responsible for deducting tax at source), having Permanent Account Number, am the person responsible for deducting tax at source in the case of (name of the deductor).

I certify that all the particulars furnished above are correct and complete.

Place:

Signature of the person responsible for deducting tax at source:

Date:

Name:

Designation:

Notes:

- Where the specified senior citizen is below the age of 80 years, mention "1" and where he is of the age of 80 years or above, mention "2".
- List of section is as under:

Sl. No.	Section	Particulars
1	127	Deduction in respect of maintenance including medical treatment of a dependent who is a person with disability
2	130	Deduction in respect of interest on loan taken for residential house property
3	131	Deduction in respect of interest on loan taken for certain house property (not covered u/s 130)
4	134	Deduction in respect of rents paid
5	137	Deduction in respect of contributions given by any person to political parties
6	154	Deduction in case of a person with disability